

NOTICE

Affirmation/ Objections to the recommendations of Shri R.S.Virk Retired District Judge

The Hon'ble the Supreme Court of India, on the recommendation of the Justice (Retd.) R.M.Lodha Committee (In the matter of PACL Ltd.), vide order dated 15.11.2017 **in C.A.No.13301/2015 and connected matters** directed that all the grievances/objections pertaining to properties of PACL Limited would be taken up by Mr R S Virk, Retired District Judge.

All orders passed by Mr.R.S.Virk, Retired District Judge are only recommendations and would require affirmation by the Hon'ble Supreme Court. Further, objections, if any, to such recommendations may be filed by the concerned party by way of an Interim Application in C.A. No. 13301/2015 as the Hon'ble Supreme Court of India has further vide Order dated May 02, 2016 passed in I.A. No. 5/2016 in CA 3301/2015, inter alia directed thus:

“(a) No Civil Court or other authority or forum shall entertain any suit or other proceedings in respect of any claims or related matter(s) pertaining to PACL Limited.....”

Nodal Officer cum Secretary,
The Justice (Retd.) R.M.Lodha Committee (In the matter of PACL Ltd.)